

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/07/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/408/ (IB)/2017
NAME OF THE PETITIONER(S) : AKMG ALLOYS PVT LTD
NAME OF THE RESPONDENT(S) : OGUN STEEL SYSTEM PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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H. KARTHEK SESHADRI
V. HARSH KUMAR
for Dyar & Thangay

Counsel for Respondents

v. Harsh Kumar

M. Aravind Subramaniam
(RT. Arim Kumar)
for Petitioner

Counsel for Petitioner

RT. Arim Kumar

ORDER

Counsel representing both the parties are present. Counsel for respondent pointed out that the mandatory requirements of IB Code, 2016 has not been complied by the petitioner. Counsel for petitioner stated that he has not filed the affidavit and bank statement and other required statutory formalities to be complied as per the provisions of the IB Code, 2016 and sought time to file the same. The plea of the counsel is rejected. In view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs, the matter stands abated.

(K. Anantha Padmanabha Swamy)
Member (Judicial)